

Central Administrative Tribunal  
Principal Bench: New Delhi

(b)

OA No. 1049/97

New Delhi, this the 19th day of September, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri K. Muthukumar, Member (A)

Sh. M.K. Garg s/o Shri Ved Prakash Garg,  
R/o H.No. 243/4B,  
Railway Officers Colony,  
Panchkuin Road,  
New Delhi. ....Applicant

(By Advocate: Shri S.K. Sawhney)

Versus

Union of India through

1. Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi.

2. General manager,  
Northern Railway,  
Baroda House,  
New Delhi.

....Respondents

(By Advocate: Shri R.P. Aggarwal)

O R D E R (ORAL)  
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

The relief sought in this application is that inquiry pending should be completed as quick as possible so that the pending promotions may be expedited. The counsel for the respondents states that the inquiry is in progress and it is likely to be completed very soon provided the petitioner cooperates with it. The petitioner has no objection even to have the inquiry on day to day basis and will cooperate with the respondents so that inquiry may be completed within next three months.

This OA has come up for hearing and the parties have no objection to dispose of the same at the admission stage itself. In the circumstances, we direct

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(A)

that the inquiry shall be conducted on day to day basis and the same shall be completed preferably within the next three months from the date of the receipt of this order, subject to cooperation of the petitioner with the respondents and in any event respondents shall not, on their own, cause any further delay in passing the final order on the conclusion of the said disciplinary proceedings.

This OA is disposed of in these terms, with no order as to costs.



(K. Muthukumar)  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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